(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Based on a survey carried out by the Central Pollution Control Board (CPCB), it is estimated that 1.47 lakh MT of e-waste was generated in the country in the year 2005. This is expected to increase to about 8.0 lakh MT by 2012.

(c) and (d) The Ministry of Environment and Forests has taken a number of steps to ensure environmentally sound management of e-waste in the country. These include:—

(i) The Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, are in place for proper management and handling of hazardous wastes including e-waste.

(ii) The guidelines for Environmentally Sound Management of e-waste, published by CPCB, provide approach and methodology for environmentally sound management of e-waste.

(iii) Separate e-Waste (Management and Handling) Rules, 2011 have been notified on 12th May, 2011. These Rules will come in to effect from 1st May, 2012. The concept of Extended Producer Responsibility (EPR) has been enshrined in these rules to make EPR a mandatory activity associated with the production of electronic and electrical equipments. The Extended Producer Responsibility (EPR) is an environment protection strategy that makes the producer responsible for the entire life cycle of the product, especially for take back, recycling and final disposal of the product.

(iv) E-waste recycling can be undertaken only in facilities authorized and registered with State Pollution Control Boards/Pollution Control Committees. Waste generated is required to be sent or sold to a registered or authorized recycler or re-processor having environmentally sound facilities.

(v) The Ministry is implementing a Scheme to provide financial assistance for setting up of treatment, disposal and storage facility for hazardous and integrated recycling facilities for E-waste on public private partnership mode.

Climate Change Conference at Durban

2189. PROF. SAIF-UD-DIN SOZ: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether there is any hope that the Climate Change Conference at Durban would bring any positive results on climate change; and

(b) the course of action India would adopt if countries such as United States, Australia, Japan, New Zealand and Canada stand together against any mandated cuts on emissions suggested under Kyoto protocol or otherwise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) The 17th Conference of Parties (CoP-17) and the 7th session of the Conference of the Parties serving as the meeting of the Parties to the Kyoto Protocol (CMP-7) to the United Nations Framework Convention on Climate Change (UNFCCC) were held in Durban from November 28-December 9, 2011 and expected to adopt a package of decisions *inter-alia* on the following key aspects:—

- Opertionalisation of the Cancun Agreements;
- Second Commitments of the Kyoto Protocol as part of the Bali Road Map;
- Governance and operational structure for the institutional arrangements for Green Climate Fund, Technology Mechanism and the Adaptation Committee;
- Guidelines for Mitigation targets and actions of developed and developing countries, long terms sources of funding of climate change;
- Technology transfer and linkage between finance and other institution under the convention; and
- Issues relating to equity in burden sharing, intellectual property rights relating to climate technologies and unilateral trade actions.

(b) India's course of actions would be as per the principle of equity and common but differentiated responsibilities and respective capabilities of Parties as enshrined in the UNFCCC, Kyoto Protocol and Bali Action Plan.

Projects pending for environmental clearance

2190. DR. T. SUBBARAMI REDDY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the details of the developmental projects *viz.*, Irrigation, power plants, mining etc. pending with the Ministry for environmental and forest clearance, State/UT-wise;

(b) the reasons for the pendency alongwith the period of pendency of each of these projects;

(c) the number of these projects cleared during each of the last three years and the current year, State/UT-wise;

(d) the number of projects rejected during the last three years and the current year, State/UT-wise alongwith the reasons therefor; and

(e) the steps taken/proposed to be taken for early clearance of the pending projects?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) The details of the developmental projects covering hydropower sector including irrigation, thermal power, mining, building and construction